

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 08.02.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO	IA (IBC)/392/2023, IA (IBC)/1524/2023 in Company Petition IB/234/2022
NAME OF THE COMPANY	NCC Limited
NAME OF THE PETITIONER(S)	Ooraj Energy Engineering Services (Hyderabad) Pvt Ltd
NAME OF THE RESPONDENT(S)	NCC Limited
UNDER SECTION	9 of IBC

**ORDER**

**IA (IBC)/392/2023**

**Present:** Ld. Counsel Ms. Shreyashi Kashyap for the Applicant.

Ld. Counsel Mr. Govindu Narayana Swamy for the Respondent.

Pleadings stand completed. **Matter is adjourned to 18.03.2024** for arguments.

**IA (IBC)/1524/2023**

**Present:** Ld. Counsel Ms. Shreyashi Kashyap for the Applicant.

Ld. Counsel Mr. Govindu Narayana Swamy for the Respondent.

This application has been moved as counter to the rejoinder in main CP IB/234/2022. As per the Rule 55 of the NCLT Rules, no pleadings subsequent to the reply can be taken on record, except with approval of the Tribunal. There is also Rule 42 for filing of rejoinder. However, there is no rule to file the counter to the rejoinder and that is also in the form of an IA. If applicant in present application wants to submit new facts and file fresh documents, the same can be done by making amendment in the pleadings or by filing an appropriate IA. Accordingly, this application is dismissed.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**